

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Misc. Application in Disposed of Cases No. 13/2026

(I.A. No. 376/2026)

In

Original Application No. 1137/2024

Neelam Rani and Ors.

Applicants

Versus

State of Punjab & Ors.

Respondents

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6. Proof of Service

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Date: 30/6/2026

Place: Ludhiana



(Er. Jaspal Singh)

Environmental Engineer

Punjab Pollution Control Board,

Regional Office-3, Ludhiana

(On behalf of Respondent no. 3)



Naman Kumar

Advocate (D/6574/2023)

Law Office of Apar Gupta

Advocate for Respondent No. 3

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Respondents

Additional report by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of Punjab Pollution Control Board (respondent no.3) in Compliance to order dated 29.05.2026.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

RESPECTFULLY SHOWETH

1. That briefly submitted, Original Application no. 1137 of 2024 (grievances of the applicants regarding air and water pollution caused by respondent no. 4 - M/s Bharti Scientific Dyers, Rahon Road, Ludhiana) was disposed of by this Hon'ble Tribunal vide orders dated 25.04.2025 with certain directions. Considering further orders

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necessary, the case was listed before this Hon'ble Tribunal and the report of the Joint Committee was registered as MA no. 13 of 2026 in disposed of Cases OA no. 1137 of 2024.

2. That in Compliance to order dated 19.02.2026, the PPCB has filed report dated 10.4.2026. Respondent no. 4 M/s Bharti Scientific Dyers has filed IA no. 376 of 2026 for waiver of EC and direction to PPCB to grant CTO for one year.
3. That after Consideration of the Case, this Hon'ble Tribunal was pleased to pass an order dated 29.05.2026 thereby directing M/s Bharti Scientific Dyers to deposit Rs. 1.4 lakh with PPCB within one month and PPCB was directed to grant temporary CTO for 15 days for Verification of functioning of ETP and Compliance with environmental norms and to file further report. In this regard, paras no. 11, 12 and 13 of the order dated 29.05.2026 are reproduced below for kind perusal and reference:

11. Respondent no.4 is directed to deposit amount of Rs. 1.4 lakhs with PPCB within one month. On deposit the amount shall be spent for preparation of irrigation management plan and development of plantation area as per the Environmental Restoration Plan.

12. PPCB is directed to grant temporary CTO for operation of the unit for 15 days for verification of functioning of ETP and compliance with environmental norms/prescribed standards and in case of any non-compliance/exceedance, give directions to respondent no.4 for specific remedial measures within specified period for ensuring requisite compliance.

13. PCCB is directed to file its further report with respect to both the above-mentioned aspects of deposit of EC amount of Rs. 1.4 lakhs and preparation of irrigation management plan and development of plantation area as per the Environmental Restoration Plan and also regarding verification of functioning of ETP and compliance with

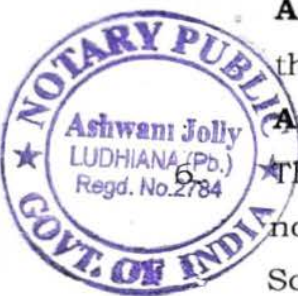


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environmental norms/prescribed standards at least one day before the next date of hearing fixed.

4. That in Compliance to Order dated 29.05.2026, it is submitted that respondent no. 4 M/s Bharti Scientific Dyers has deposited Rs. 1.40 lakh towards Environmental Compensation vide cheque no. 001970 dated 18.06.2026 with the office of the Board, which was received on 22.06.2026.

5. That the Punjab Pollution Control Board has granted temporary Consents to operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on 26.06.2026, both valid up to 10.07.2026. A copy of Consent to operate granted under the Water (Prevention and Control of Pollution) Act, 1974 is enclosed as **Annexure R3/A** and a Copy of the Consent to operate granted under the Air (Prevention and Control of Pollution) Act, 1981 is enclosed as **Annexure R3/B**.



That the functioning of the ETP and Compliance of the environmental norms/prescribed standards by respondent no. 4 M/s Bharti Scientific Dyers shall be verified by the Punjab Pollution Control Board shortly after the unit attains stable operational Conditions.

7. That further it is submitted that the Joint Committee (Comprising of the Central Pollution Control Board, Punjab Pollution Control Board and District Magistrate, Ludhiana) has already submitted Environmental Remediation Action Plan before this Hon'ble Tribunal vide email dated 21.01.2026 and a Copy of the same is enclosed as **Annexure R3/C**. According to the Contents of the Environmental Remediation Plan, the preparation of Irrigation Management Plan and Development of Plantation Area for proper Disposal of Treated effluent is to be undertaken by respondent no. 4 M/s Bharti Scientific Dyers through reputed Agricultural Scientist or Agriculture University at the proposed budget of Rs. 1.4 lakh. The Board has written letter no. 1011 dated 26.06.2026 directing respondent no. 4 M/s Bharti Scientific Dyers, Rahon Road, Ludhiana to engage a

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reputed Agricultural Scientist or Agriculture University for the Submission of Irrigation Management Plan so as to ensure proper effluent distribution System and to avoid stagnation of the water in the area. A Copy of Letter no. 1011 dated 26.06.2026 is enclosed as **Annexure R3/D.**

8. That the deponent may kindly be allowed to place on record the additional report on behalf of PPCB in Compliance to Order dated 29.05.2026.


Deponent

Date: 30/6/2026
Place: Ludhiana

(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Respondent no. 3)

Certified that the affidavit / S.P.A / GPA has been read over & explained to the deponent executant who seemed Correctly to understand the same at the time making thereof

Verification

Verified that the contents of paragraphs 1 to 8 of the above additional report by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.


Deponent

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Date: 30/6/2026
Place: Ludhiana

(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Respondent no. 3)



Attested As Identified

30 JUN 2026

NOTARY PUBLIC, LDH.



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in



Office Dispatch No :
OCMMS/CTO(Water)/2026/005284

Registered/Speed Post

Date:

Industry Registration ID:

R15LDH33039006

Application No :

31241479

To,

Tilakraj
Rahon Road, Meharban, Ludhiana
Ludhiana, Ludhiana-141007

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH3/2026/31241479
Date of issue :	26/06/2026
Date of expiry :	10/07/2026
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Tilakraj, (Proprietor)
Address of Industrial premises	Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii-141007
Capital Investment of the Industry	148.95392 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Iii
Consent Fee Details	Rs. 21,600/- vide UTR. No. N275243297042861 dated 01.10.2024 under Water Act, 1974.
Raw Materials(Name with quantity per day)	Yarn & Cloth @1000Kgs/day Colour & Chemicals @06Kgs/day ACETIC ACID @8Kgs/day Softner @4Kgs/day
Products (Name with quantity per day)	Dyeing of Yarn and Dyeing of Cloth as detailed in special condition no. 2.
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	As per application no. 31241479

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Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

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Details of the Effluent Treatment Plant	<i>ETP of 360 KLD capacity</i>
Mode of Disposal	<i>Trade Effluent @ 118.0 KLD : Onto land for plantation after treatment through ETP in an area of 1.7 acres Domestic Effluent @ 2.0 KLD: Onto land for plantation after passing through septic tank</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As prescribed by CPCB/MoEF&CC/PPCB (as applicable)</i>



26/06/2026

(Nikhil Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)**Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana. He is requested to ensure the compliance of conditions of consent granted to the industry under the Water Act, 1974. He is also requested:

- To seal the excess dyeing machinery installed by the industry contributing to the discharge of wastewater generation in excess of 118 KLD, immediately so as to ensure that total discharge from the industry including the domestic effluent shall not exceed 120 KLD.
- He shall also provide the details of the permitted production calculated on the basis of machinery allowed as per 'a' above.
- To comply with the orders passed by the Hon'ble NGT on 09.06.2026 in the matter of Misc. application in disposed of cases No. 13/2026(I.A. No.376/2026) In Original Application No. 1137/2024 titled as Neelam Rani & Ors. v/s State of Punjab & Ors.



26/06/2026



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in



Office Dispatch No :
OCMMS/CTO(Air)/2026/005289

Registered/Speed Post

Date:

Industry Registration ID: R15LDH33039006

Application No : 31241481

To,

Tilakraj
Rahon Road, Meharban, Ludhiana
Ludhiana, Ludhiana-141007

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Fresh/LDH3/2026/31241481
Date of issue :	26/06/2026
Date of expiry :	10/07/2026
Certificate Type :	Fresh

2. Particulars of the Industry

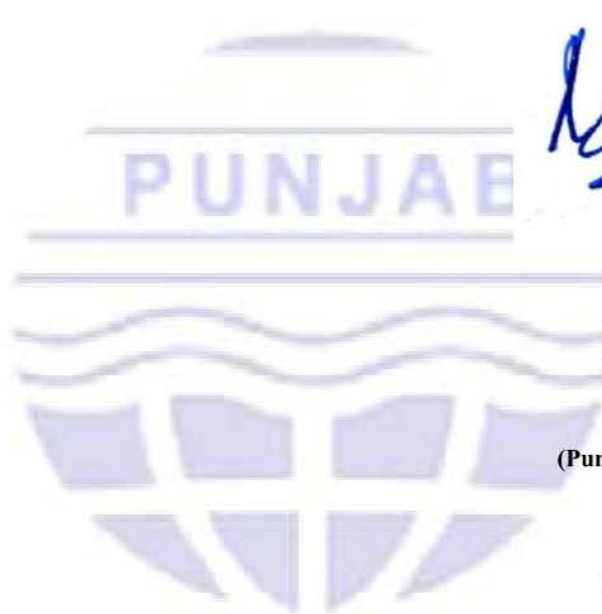
Name & Designation of the Applicant	Tilakraj, (Proprietor)
Address of Industrial premises	Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii-141007
Capital Investment of the Industry	148.95392 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Iii
Consent Fee Details	Rs. 21,600/- vide UTR no. N275243297052005 dated 01.10.2024 under Air (Prevention & Control of Pollution) Act, 1981.
Raw Materials (Name with Quantity per day)	Yarn & Cloth @1000Kgs/day Colour & Chemicals @6Kgs/day ACETIC ACID @8Kgs/day Softner @4Kgs/day
Products (Name with Quantity per day)	Dyeing of Yarn and Dyeing of Cloth as detailed in special condition no. 2.

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Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

Page 1

By-products, if any, (Name with Quantity per day)	--
Details of the machinery and process	<i>As per application no. 31241481</i>
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	<i>One boiler of capacity @ 7 TPH : Rice Husk @4T/day One DG set of capacity 100 KVA : HSD as per requirement</i>
Type of Air Pollution Control Devices to be installed	<i>One boiler of capacity @ 7 TPH : Dual cyclone followed by wet scrubber as APCD One DG set of capacity 100 KVA : Equipped with canopy</i>
Stack height provided with each boiler/thermo heater/Furnace etc.	<i>One boiler of capacity @ 7 TPH : Adequate stack height One DG set of capacity 100 KVA : Adequate stack height as per condition no 9 of this consent</i>
Sources of emissions and type of pollutants	<i>One boiler of capacity @ 7 TPH One DG set of capacity 100 KVA</i>
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	<i>As prescribed by CPCB/MoEF&CC/PPCB (as applicable)</i>



26/06/2026

(Nikhil Gupta)
Environmental Engineer

*For & on behalf
of*

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana. He is requested to ensure the compliance of conditions of consent granted to the industry under the Air Act, 1981. He is also requested:

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- To comply with the orders passed by the Hon'ble NGT on 09.06.2026 in the matter of Misc. application in disposed of cases No. 13/2026(I.A. No.376/2026) In Original Application No. 1137/2024 titled as Neelam Rani & Ors. v/s State of Punjab & Ors.

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

Environment Remediation Plan Prepared by the Joint Committee, in Compliance to the Directions of Hon'ble NGT order dated 25.04.2025 in the matter of O.A. No. 1137/2024 (I.A No. 229/2025) titled Neelam Rani and Ors Versus State of Punjab.

1.0 Background :

The present matter arises from a letter petition dated 08.02.2024 submitted by Ms. Neelam Rani and several other residents of Village Mehraban, Rahon Road, Ludhiana Punjab, highlighting serious environmental concerns against M/s Bharti Scientific Dyers, a dyeing industry located at Village Meharban, Main Rahon Road, Ludhiana, Punjab is discharge effluent causing water pollution. The complainants alleged that:

- i. The chimney installed in the unit was of inadequate height, causing air pollution due to emission of black smoke.
- ii. The Effluent Treatment Plant (ETP) was of below requisite capacity and often remained non-operational, resulting in discharge of untreated effluent into the environment.
- iii. These lapses were leading to air and water pollution, thereby creating serious health hazards for the local population of the village.

Taking cognizance of these allegations, the Hon'ble National Green Tribunal (NGT) registered Original Application No. 1137/2024 and constituted a Joint Committee comprising the District Magistrate, Ludhiana, and the Punjab State Pollution Control Board (PSPCB) to verify the factual position and submit a report.

2.0 Finding of the Earlier Constituted Joint Committee vide Order dated 18.11.2024:

A Joint Committee was constituted by the Hon'ble National Green Tribunal, comprising the District Magistrate, Ludhiana, and the Punjab State Pollution Control Board, to ascertain the factual position and assess the environmental issues arising out of the operations of M/s Bharti Scientific Dyers, Village-Meharban, Rahon Road, Ludhiana (Punjab), and to submit a report. The Joint Committee's inspection the site on 12.12.2024 and submitted its factual reports dated 21.01.2025 to the Hon'ble NGT. The finding of the joint committee showed that deficiencies in compliance with environmental norms, including exceedance of BOD and COD standards in treated effluent. Thus, the industry was found in violation of the Water

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(Prevention & Control of Pollution) Act, 1974. Consequently, PSPCB revoked the unit's consent to operate and ordered closure of operations under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

In light of these Joint Committee findings, the Hon'ble Tribunal Principal Bench directed vide order dated 25.04.2025 that preparation of an Environmental Remediation Plan (ERP) by a new Joint Committee comprising PSPCB, CPCB and the District Magistrate, Ludhiana, with PSPCB as the nodal agency. The ERP is intended to address the environmental damage caused by the unit's violations and to outline measures for remediation, restoration, and long-term compliance.

3.0 The Hon'ble National Green Tribunal, in its judgment dated 25.04.2025, directed as under:

Para-18: However, in the facts and circumstances of the case as stated above, we find that violations have been found on the part of Project Proponent as per Joint Committee report and therefore, consent was revoked and closure order was passed but for past violations, by applying the principle of 'Polluter Pays', no environmental compensation has been computed and imposed upon Project Proponent.

Para-19 : We accordingly direct PSPCB to take appropriate steps for computation/imposition of environmental compensation by application of principle of 'Polluter Pays' after giving due opportunity of hearing to Project Proponent and pass appropriate order within two months and thereafter if any environmental compensation is imposed, recover the same and utilize the said amount for rejuvenation/remediation of damaged environment in accordance with environment remediation plan which shall be prepared by Joint Committee comprising PSPCB, Integrated Regional Office, CPCB at Chandigarh and District Magistrate Ludhiana wherein, PSPCB shall be the nodal authority for coordination and complaint. The said plan shall be prepared within one month from the date of recovery of environmental compensation and executed within three months thereafter.

Para 20: Compliance report shall be submitted with Registrar General of this Tribunal by 30.09.2025 by PSPCB. The Registrar General, if finds that any order is required to be passed, shall place the matter before the Bench.

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Para 21 : With the above directions / observations, this O.A is disposed of.

4.0 Action to be taken to Ensure Compliance with the Hon'ble NGT order dated 25.04.2025:

4.1 Joint Committee(s) constitutes vide its order dated 25.04.2025:

In compliance with the Hon'ble NGT order dated 25.04.2025, a Joint Committee comprising representatives from PSPCB, CPCB, RD Chandigarh and District Magistrate Ludhiana. The constitute joint committee shall be prepared an Environmental Remediation Plan damage due to discharge of the effluent. This plan aim to restore the environmental damage caused due to past violation of the prescribed norms. Accordingly, a joint committee comprising of following members is constituted:

1. Mrs. Jasleen Bhullar, (PCS), SDM East Ludhiana (DC Ludhiana Representative)
2. Er. J.P. Meena, Scientist- 'E', CPCB, RD, Chandigarh (Representative From CPCB)
3. Er. Jaspal Singh, Environmental Engineer, PPCB, Regional Officer-III, Ludhiana.

4.2 Scope of the Committee:

- i. To assess and prepare an Environmental Remediation Plan for remediating the environmental degradation caused due damage of the past violation.
- ii. Utilization of Environmental Compensation: The entire amount of Environmental Compensation recovered from the project proponent(s) for violations under environmental laws shall be utilized exclusively for the execution of the said remediation plan.

4.3 Fact Examined by New Joint Committee Constituted vided order dated 25.04.2025 :

In compliance with the Hon'ble NGT order dated 25.04.2025, the Joint Committee comprising representatives from PSPCB, CPCB (Regional Directorate, Chandigarh) and the District Magistrate, Ludhiana was constituted for preparation of the Environmental Remediation Plan. In this regard, the Joint Committee examined the previous reports in the matter and identified the following issues responsible for affecting the environment.

- i. The Effluent Treatment Plant (ETP) installed in the industry failed to achieve the prescribed discharge standards, as the analyzed concentrations of COD (279 mg/l) and BOD (55 mg/l) exceeded the permissible limits of 250 mg/l and 30 mg/l, respectively, as stipulated by MoEF&CC/CPCB/PPCB. Accordingly, the industry was found in violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974. The discharge of inadequately treated effluent onto the plantation area poses a risk of soil and groundwater contamination.

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- ii. Past instances of black smoke emissions from the 07 TPH boiler due to the use of unauthorized fuel were noted, highlighting the need to verify the adequacy of the APCD operation, including the performance of the stack of 100 feet above ground level. However, the industry has achieved compliance with the prescribed emission standards of MoEF&CC / CPCB / PPCB. The concentration of Particulate Matter (PM) was analyzed as 486 mg/Nm³ against the permissible limit of 500 mg/Nm³. Accordingly, the industry was found complying with the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
- iii. Assessment of potential soil contamination resulting from wastewater disposal and evaluation of the plantation health developed under Karnal Technology in their premise two pockets.

4.4 Meetings of Joint Committee(s) members to work out framework of Environmental Remediation Plan.

(i) First Meeting of the Joint Committee and site visit of the unit:

The Joint Committee convened its first meeting on 18.09.2025 at the office of the SDM (East), Ludhiana, to deliberate on the matter and initiate preparation of an Environmental Restoration Plan, as directed by the Hon'ble NGT. Thereafter, the Committee has been carried out a site inspection of the unit to assess compliance with respect to the effluent treatment system, air pollution control systems, and the plantation area utilizing treated effluent. During the inspection, the plant was found to be non-operational; the plantation area was observed to be flooded with treated effluent and several plants were dead. The unit is a small-scale industry engaged in the dyeing of fabric and yarn.

It was further noted that the unit has not provided a proper effluent distribution system and has also not prepared an irrigation management plan as per CPCB guidelines for the "Utilization of Treated Effluent for Irrigation" within its premises, indicating improper effluent utilization and inadequate environmental safeguards with potential impacts on soil and groundwater.

(ii) Second Meeting of the Joint Committee for Finalization of Environmental Remediation Plan:

A second meeting of the Joint Committee was held on 16.01.2026 at the office of the SDM (East), Ludhiana, to deliberate on the inspection findings, discuss the environmental implications of the observed deficiencies, and progress towards the

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finalization of an Environmental Restoration Plan, in line with the directions of the Hon'ble NGT.

5.0 Action taken by PPCB for Imposition and Recovery of the EC from the Project Proponent:

The Environmental Compensation of Rs.6,30,000/- has been imposed on the industry vide board letter no 5442 dated 18.09.2025. The industry was directed to deposit this Environmental Compensation within 15 days, However the industry yet has not deposited the Same with the Board. The further action in this regard is under process. A copy of the order regarding imposition of EC is enclosed herewith as **Annexure A**.

6.0 Preparation of Environment Remediation Plan (ERP) and Scope of the Area:

6.1 Preparation Irrigation Management Plan for Disposal of Treated Effluent:

The unit shall develop a plantation using Kernal Technology for the disposal of treated effluent, which facilitates safe and sustainable utilization of treated wastewater for irrigation when operated under controlled and scientifically managed conditions. During the site inspection conducted on 18.09.2025, the Joint Committee observed that the plantation area exhibited pockets of stagnation of treated effluent and the presence of dead trees, indicating poor maintenance; ridges and furrows were also not properly maintained. To ensure proper effluent disposal and environmental safeguards, the plantation area is required to be strengthened through re-plantation and gap filling with native or wastewater-tolerant species (such as eucalyptus, poplar, and other suitable native species).

Soil and nutrient management measures, including the application of bio-fertilizers, organic manure, and gypsum (in case of elevated SAR/RSC levels), along with periodic soil aeration and mulching, are recommended. Proper maintenance of ridges and furrows is essential to avoid stagnation and improve hydraulic loading; expansion of the plantation area may also be considered for optimal handling of the full effluent load.

Furthermore, an Irrigation Management Plan (IMP) must be prepared with the assistance of a subject-matter expert, in compliance with CPCB Guidelines for "Utilization of Treated Effluent in Irrigation", detailing effluent distribution arrangements (including during no-demand periods) and crop-wise/yearly effluent utilization. Regular maintenance practices, such as scheduled irrigation with treated effluent, fencing, and plant protection measures, shall also be ensured. Soil and groundwater quality shall be monitored on a quarterly basis, while survival and growth performance of plantation species shall be assessed periodically, with compliance reports on effluent, soil, and groundwater quality submitted to PPCB twice yearly (January and July).

6.2 Groundwater Protection & Monitoring :

To assess and safeguard groundwater resources from potential impacts arising from the utilization of treated effluent, the industry shall install piezometer/observation wells at upstream and downstream locations of plantation area. The installation shall be undertaken with the assistance of the Punjab

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Water Regulatory Development Authority (PWRDA) to ensure proper siting and compliance with hydrogeological norms. These piezometers shall be used for periodic monitoring of groundwater quality and for comparing upstream and downstream conditions to detect any percolation-induced contamination. The monitoring data shall be recorded, analyzed for trends, and submitted to PPCB as part of the environmental compliance and restoration mechanism.

6.3 Proposal for Installation of (RO + Water Cooler) System through EC Funds for Safe Drinking Water at Government Primary School, Village Meharban Block Mangat-2 Ludhiana (Punjab) : Installation of a Reverse Osmosis (RO) unit followed by a water-cooler system is proposed for filtration and provide safe drinking water at the Government Primary School, Village Meharban, Ludhiana (Punjab). The proposal aims to ensure access to clean and potable water for the students, with the reported school strength being approximately 870.

6.4 Proposal for Installation of (RO + Water Cooler) System through EC Funds for Safe Drinking Water at Government Middle School, Village Meharban Ludhiana (Punjab) : Installation of a Reverse Osmosis (RO) unit followed by a water-cooler system is proposed for the filtration and provision of safe drinking water at the Middle School, Village Meharban. The measure aims to ensure access to clean and potable water for students, with the reported school strength being approximately 375.

6.5 Utilization of Environmental Compensation Fund (EC) for Upgradation of Health Care Facilities for the Local Population:

The Environmental Compensation Fund may be allocated to the Arogya Ayushman Kendra (AAK), Khawjake, Ludhiana for strengthening primary health care infrastructure and services for the local population of the village. The allocation shall support improved access to medical screening, water-borne and pollution-related disease diagnostics, health awareness, preventive care, and essential medical interventions. These measures are expected to mitigate health impacts associated with environmental pollution and contribute to long-term community health and welfare. The Arogya Ayushman Kendra (AAK) has provided a list of items for procurement, and the Committee has allocated an amount of ₹1.50 lakh for the purpose. The proposed amount may be utilized for procuring essential Basic Clinical Assessment Equipment, Diagnostic Equipment (non-consumable devices), and Emergency & Support Devices. The tentative quantities and indicative costs of the same are presented below.

S. No	Items	Quantity	Approx. Cost
A	Basic Clinical Assessment Equipment		
i.	Digital Thermometer	05	2500
ii.	BP Apparatus (Digital)	03	9000
iii.	Pulse Oximeter	04	6000
iv.	Adult Weighing Machine	01	2000
v.	Pediatric Weighing Scale	01	4000
vi.	Stadiometer (Height Scale)	02	6000
vii.	Stethoscope (Med-grade)	03	4000
	Total		33,500

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B	Diagnostic Equipment		
i.	Glucometer Device (without strips counted)	02	4000
ii	Hemoglobinometer (Hemo Cue type)	01	35000
iii	Urine Analyzer (Semi-auto)	01	36000
iv	Nebulizer Machine	03	3000
	Total		78000
C	Emergency & Support Devices		
i.	Oxygen Cylinder (Small Portable) or Oxygen Concentrator (Basic)	01	2500
ii	Wheelchairs	02	16000
iii	Examination Table / Beds	02	20000
	Total		38500

7.0 Summary of the Environmental Restoration Plan:

S. No	Activity/Action Points	Proposed Work	Time line	Proposed Budget	Responsibility
1	Preparation of Irrigation Management Plan and Development of Plantation area for proper Disposal of Treated Effluent	Preparation of the irrigation management plan and Development of Plantation area in consultation with the agricultural scientist or agriculture university/ institute and submit IMP to PPCB. Proper Effluent distribution system to avoid stagnation of the water in the area	3 months	1.4 Lakh	Industry through reputed agricultural scientist or agriculture university
3	Groundwater Protection & Remediation	Install upstream & downstream piezometers with assistance of PWRDA Monitor groundwater quality periodically. Compare upstream vs downstream for impact detection. Submit results to PSPCB under compliance reporting.	3 Months	1 Lakh	Industry with help of PWRDA
4.	Proposal for Installation of RO + Water Cooler	Installation of RO followed by Water-Cooling System at	2	1.4 Lakh	Block Primary Education

Jagdish

[Signature]

[Signature]

	System for Safe Drinking Water at Government Primary School, Village Meharban	Primary School, Village Meharban. Purpose Safe drinking water filtration from groundwater. The Primary school, Village Meharban has an approximate enrollment of 870 students.			Officer (BPEO) Mangat-2 Ludhiana
5.	Proposal for installation of RO + Water-Cooler System for safe Drinking at Government Middle School, Village Meharban, Ludhiana	Installation of RO followed by Water-Cooling System at Middle School, Village Meharban. Purpose Safe drinking water filtration from groundwater. The Government Middle school, Village Meharban has an approximate enrollment of 375 students.	2	1.0 Lakh	Block Primary Education Officer (BPEO) Mangat-2 Ludhiana
6	Utilization of Environment Compensation Fund for Upgradation of the Health care Facilities for the local population of the village.	AAK submitted a list of essential medical equipment and the Committee allocated ₹1.50 lakh for procurement of basic clinical assessment devices, diagnostic equipment (non-consumables), and emergency support items. Tentative quantities and indicative costs are mentioned.	3	1.5 Lakh	SMO, CHC Koom Kalan
Total				6,30000/-	
Note: This Plan will be implemented within three months after the deposit of Environmental Compensation by the unit.					

Jagdish

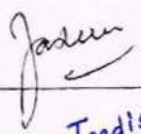
Prayer:

The Constituted Joint Committee has prepared a Technical Environmental Remediation Plan (ERP) based on earlier reports, fact-finding studies, and site visit observations. The Hon'ble NGT, vide its order dated 25.04.2025, designated the PPCB as the Nodal Agency for preparation, coordination, and compliance of the Environmental Restoration Plan.

Environmental Compensation amounting to ₹6,30,000/- has been imposed on the Project Proponent by PPCB. Further, the industry was directed to deposit the said Environmental Compensation; however, the EC amount has not yet been deposited with the Board.

This Environmental Remediation Plan (ERP) shall be implemented within three months after the deposit of Environmental Compensation by the industry.

Joint committee: As per order of the Hon'ble NGT Principal Bench, New Delhi dated 25.04.2025)

Name & Designation	Organization / Institutes / Departments	Signature
Mrs. Jasleen Bhullar, PCS	SDM (East) Ludhiana	
Er. J.P. Meena, Scientist- 'E'	CPCB, Regional Directorate, Chandigarh	
Er. Jaspal Singh, EE	PPCB, Regional Office-3, Ludhiana (PPCB Nodal Agency)	

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III

Savitri Complex-1, (Dada Motors), 3rd Floor, Dholewal Chowk, G.T. Road, Ludhiana
ppcbro3@yahoo.com

Ph No. 0161-25400450

No...1011

Regd.

Dated...26/06/26

To

M/s Bharti Scientific Dyers,
Rahon Road, Meharban,
Ludhiana.

Sub: Regarding engagement of a reputed Agricultural Scientist or an Agricultural University/Institute for preparation of the Irrigation Management Plan and development of the plantation area as per the Environmental Restoration Plan.

It is intimated that the Hon'ble National Green Tribunal, vide order dated 29.05.2026 passed in M.A. No. 13 of 2026 (I.A. No. 376 of 2026) in Original Application No. 1137 of 2024, directed the industrial unit to deposit an amount of Rs. 1.40 lakh with the Punjab Pollution Control Board within one month and further directed that the amount so deposited shall be utilized for the preparation of the Irrigation Management Plan and development of the plantation area in accordance with the Environmental Remediation Plan.

In compliance with the aforesaid order, the industrial unit has submitted Cheque No. 001970 dated 18.06.2026 for an amount of Rs. 1.40 lakh towards Environmental Compensation, which was received in the office of the Punjab Pollution Control Board on 22.06.2026.

As per the Environmental Remediation Plan submitted by the Joint Committee comprising the Punjab Pollution Control Board, the Central Pollution Control Board and the District Magistrate, Ludhiana, the responsibility for the preparation of the Irrigation Management Plan and the development of the plantation area for the proper disposal of treated effluent, in consultation with a reputed Agricultural Scientist or an Agricultural University/Institute, is to be undertaken by the industrial unit i.e. M/s Bharti Scientific Dyers.

Accordingly, you are hereby directed to engage a reputed Agricultural Scientist or an Agricultural University/Institute immediately and submit the Irrigation Management Plan, along with the plantation development plan and all supporting documents, to this office at the earliest so that the same may be placed before the Hon'ble National Green Tribunal.

In case any guidance or clarification is required from the Punjab Pollution Control Board in this regard, you may contact this office.

Qd
o/c Environmental Engineer
Cor

Endst...10/2.....

Dated ...26/06/26

A copy of the above to the Senior Environmental Engineer, Zonal Office-2, Ludhiana for information please.

QA
o/c Environmental Engineer
RR



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Rahul Clerk <courtclerk@aparlaw.in>

Advance Service of Additional Report – O.A. No. 1137 of 2024 (Neelam Rani & Ors. vs. State of Punjab & Ors.)

1 message

Rahul Clerk <courtclerk@aparlaw.in>

Wed, Jul 1, 2026 at 6:53 PM

To: "bhartiscientific086@gmail.com" <bhartiscientific086@gmail.com>, rishi pruthi <pruthi.rishi@gmail.com>

Cc: Apar Gupta <office@aparlaw.in>, Naman Kumar <naman@aparlaw.in>

Dear Sir/Madam,

Please find attached copies of the Additional Report filed on behalf of the Punjab Pollution Control Board in the captioned matter.

Kindly treat this email as advance service of the said reply upon the Respondents.

Thanking you.

--

Kind regards

Rahul

Court Clerk

Law Office of Apar Gupta

@ courtclerk@aparlaw.in**A** E-215, 3rd Floor, East of Kailash, New Delhi, India 110065**T** +91-9873-02-0252**Additional Report on behalf of Respondent no 3 (PPCB).pdf**

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